

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
31-05-2024 AT 10:30 AM**

**CP (IB) No. 03/95/HDB/2022
AND
IA (IBC) 167/2024 in CP (IB) No. 03/95/HDB/2022
u/s. 95 of IBC, 2016**

IN THE MATTER OF:

Central Bank of India

...Petitioner

AND

Mr. P K Iyer & Deccan Chronicle Holdings Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 167/2024

Learned Counsel Mr Amir Bavani, along with Mr Anirban Aly Mandal for applicant present physically.

It is stated that the compliance of our order has been complied. Memo to that effect has been e-filed and physical filing will be filed during the course of the day.

Accordingly, **this application is allowed and disposed of.**

CP (IB) No. 03/95/HDB/2022

Learned Counsel Mr Amir Bavani, stated that he had filed a memo stating that though the submissions in the company petition were not made in the previous proceedings it has been stated as arguments were heard. Hence a clarification through a memo has been filed today.

Learned Counsel Mr Srikanth Rathi, for Petitioner present through Video Conference.

Matter passed over.

Matter called again. In the light of the memo, order of posting the company petition for orders is hereby re-called and matter is now posted for hearing.

For hearing, matter adjourned to 04.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)